COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 112 of 2016 & IA No. 264 of 2016
AND
Appeal No. 286 of 2016

Dated: 21st December, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

Appeal No. 112 of 2016 & IA No. 264 of 2016

In the matter of :

Gujarat Granito Manufacturer's Association …Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission & Ors. …Respondent(s)

Counsel for the Appellant(s) : Mr. Sakie Jakharia

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.1

Ms. Swapna Seshadri
Ms. Anushree Bardhan for R.2 & 3

APPEAL NO. 286 OF 2016

In the matter of:

Changodar Chamber of Commerce & Industries .... Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorva Misra
Mr. Akshat Jain

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1

Ms. Anushree Bardhan for R-2

ORDER

Learned counsel for the State Commission states that she will file written submissions at the time of hearing.

Learned counsel for the Appellants seeks three weeks time to file rejoinder. They may file the same on or before 12.01.2017 after serving copy on the other side.

List these matters on ***23.02.2017.***

(I.J.Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/pr